

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI ARJUN SINGH): I would like to make a submission. I presume that what is being mentioned is about L & T..... (Interruptions)

SOME HON. MEMBERS: No, this is about BCCI.

SHRI ARJUN SINGH: The Finance Minister has already made a statement about that.

SHRI BASU DEB ACHARIA: But nothing has come out of that statement. We are not at all satisfied with that statement. We want a detailed statement and discussion on this. We want to know when the discussion on this issue will take place. (Interruptions) The Minister was on his legs and he was about to make a statement on this.

MR. CHAIRMAN: But you did not allow him.

SHRI BASU DEB ACHARIA: We wanted to hear. (Interruptions)

SHRI ARJUN SINGH: When I asked whether this matter is related to L & T, you said no. Regarding BCCI, the Finance Minister has already made a statement.

[Translation]

SHRI RAJNATH SONKAR SHASTRI: The statement given by the hon. Minister of Finance is completely bogus. Sir, facts have been concealed and the hon. Minister wanted to make submission in that regard just now, rather he spoke a few words but Sir, you did not allow him to do so and thus he sat down. (Interruptions)

SHRI DALBIR SINGH: Mr. Chairman, Sir, I did not want to say anything. My only submission is that one of our senior colleagues has already given a statement and

there is nothing to conceal in that regard. (Interruptions)

SHRI GEORGE FERNANDES: Many significant facts have been concealed in it. Bungling of millions of rupees is being done and the hon. Minister should state the facts thereof. (Interruptions)

SHRI MADAN LAL KHURANA: Mr. Chairman, Sir, the matter should certainly be discussed.

MR. CHAIRMAN: All these discussions cannot be held in the Zero Hour.

SHRI GEORGE FERNANDES: Kindly tell us when the discussion will be held? (Interruptions)

[English]

SHRI NIRMAL KANTI CHATTERJEE: We would like to be enlightened as to what are the issues to be raised in the Zero Hour!

MR. CHAIRMAN: I am informed that this matter is with the Business Advisory Committee and a decision is being taken.

SHRI BASU DEB ACHARIA: But the House is supreme.

MR. CHAIRMAN: The Business Advisory Committee will decide.

SHRI BASU DEB ACHARIA: On that very day we demanded a discussion on this.

MR. CHAIRMAN: Now please sit down. Everybody is represented in the Business Advisory Committee and they will decide on your behalf.

(Interruptions)

SHRI SUNIL DUTT (Bombay-North West): Mr. Chairman, I rise not to discuss

about the foreign aid to India or IMF or World Bank loans. I am going to talk about a different AIDS that is known as the killer epidemic. Acquired Immuno Deficiency Syndrome is called AIDS. The Human Immuno Deficiency Virus called HIV infection leads to AIDS.

According to the report of the World Health Organisation, about three to four lakhs of Indians are HIV infected. This will ultimately lead to AIDS epidemic.

According to Congressman of the United States of America, Mr. Jim McDermott, who co-chaired the international AIDS task force, who presented a report to the Speaker of the House of Representatives on 6th June 1991 about the AIDS epidemic in Asia, the report is very alarming. He says that by 1995 there will be more HIV and AIDS cases in India than in any other country in the world. Based on discussions with WHO and his own analysis of the available data, he estimates the current number of HIV infected Indians approximately as one million. He further says that by the year 2000 WHO predicts that 40 million men, women and children will be HIV infected and close to 10 million adults will have developed AIDS in the world. Nearly 90% of the HIV infections and AIDS cases over the next decade will occur in the developing world.

It is a very alarming situation and therefore I request that there should be a discussion in this House so that we can combat this disease which is going to attack us like a wildfire in the country.

MR. CHAIRMAN: I will go to the next item; Papers Laid on the Table.

*(Interruptions)*

SHRI NIRMAL KANTI CHATTERJEE:  
Sir, I gave a notice.

MR. CHAIRMAN: But there is a long list.  
*(Interruptions)*

SHRI NIRMAL KANTI CHATTERJEE:  
Sir, you will agree that Haryana is a part of India and we have an MP from Haryana. As in other parts of the country, there also even the MP's telephone is being tapped. But the difference in Haryana is that it is the place from where you can see the spiritual source of the Anti-Defection Act passed in the Parliament. It is from Haryana that we learnt the meaning of what defection is and consequently we had to pass the Anti-Defection Act in this House.

Here, the curiosity of the whole matter is that the telephones are being tapped in order that there can be fresh defections among the Assembly Members there. It does not stop there. The most surprising and the most agonising thing about this that we are discussing the TADA (Amendment) Bill here and the provisions of TADA—Terrorists and Disruptive Activities Act—are being applied on the elected Member of the State Legislature. The story is that since a particular MLA has refused to join the ruling party there, the provisions of TADA are being applied against him. I can give his name. He is\* against whom the provisions of TADA are being applied. *(Interruptions)*

MR. CHAIRMAN: No names will go on record.

*(Interruptions)*

SHRI NIRMAL KANTI CHATTERJEE:  
He is a victim of TADA. He is an elected Member of the Haryana Legislative Assembly. The crime he has committed is that he refused to fall in line with the ruling party there. *(Interruptions)*

MR. CHAIRMAN: This is a State subject.

*(Interruptions)*

MR. CHAIRMAN: State Subjects cannot be brought in here.

*(Interruptions)*